

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).7739/2008

(From the judgement & order dated 02/01/2008 in CRLMC No.2639/2006  
of The HIGH COURT OF DELHI AT N. DELHI)

STATE OF NCT OF DELHI

Petitioner(s)

VERSUS

RAJIV KHURANA

Respondent(s)

(With appln(s) for c/delay in filing SLP, stay and office report)  
[For Final Disposal]

Date: 04/02/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI  
HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN

For Petitioner(s) Mr. T.S. Doabia, Sr. Adv.  
Ms. Rachna Srivastava, Adv.  
Ms. Sadhana Sandhu, Adv.  
Ms. Anil Katiyar, Adv.  
Mr. D.S. Mahra, Adv.

For Respondent(s) Mr. Ashwani Kumar, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Mr. T.S. Doabia, learned senior counsel for  
the petitioner, started his arguments at 3.50 p.m.  
and had not concluded till 4.00 p.m., when the  
Court rose for the day.

The petition remained part-heard.

[ Alka Dudeja ]  
Court Master

[ Neeru Bala Vij ]  
Court Master